



H.C.D.—I(a) Continuation Sheet

Sr. No.	Date	Orders
16.05.2000	Present: Mr.R.K.Mehta, counsel for the petitioner Mr.R.D.Jolly with Ms.Prem Lata Bansal, counsel for the respondent	<p data-bbox="443 483 756 515"><u>CWP No.1267/2000</u></p> <p data-bbox="443 548 1525 972">In view of the Division Bench decision of this Court in M.P.Poddar (HUF) & Anr. v. Appropriate Authority & Anr. (1999) 240 ITR 372 upholding the order of the Appropriate Authority determining the discounted value of the apparent consideration payable, there is no merit in the writ petition and the same is dismissed accordingly.</p>


CHIEF JUSTICE
D.K.JAIN, J.

16th May, 2000

"v"